

[English]

Family Welfare Programmes

7037. DR. SAKSHIJI : Will the PRIME MINISTER be pleased to state :

(a) the programme being implemented with foreign assistance under Family Welfare Programme in Uttar Pradesh; and

(b) if so, whether the work under such programmes is in progress as per schedule?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b). The USAID assisted Innovations in Family Planning Services (IFPS) project is being implemented in the State of Uttar Pradesh. A society has been established in Uttar Pradesh for implementation of the Project. The Society has also sanctioned some pilot service delivery projects.

The World Bank assisted India Population Project-VI is also being implemented in Uttar Pradesh. It has an outlay of Rs. 110.54 crores, out of which Rs. 49.56 crores has been utilised by the State till February, 1995.

Uttar Pradesh is also covered under the Child Survival and Safe Motherhood (CSSM) project with assistance from the World Bank and UNICEF.

Under the UNFPA assisted centres of Excellence Project, one Centre for training doctors in sterilisation and recanalisation has been established at Lucknow.

Litigation on Service Matters

7038. SHRI V. SREENIVASA PRASAD : Will the PRIME MINISTER be pleased to state :

(a) the steps taken by the Government to minimise litigation on service matters which are on the high side involving wasteful non-plan expenditure; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) and (b). The Government constantly reviews rules, orders, instructions etc. keeping in view, among other things the need to bring down litigation on service matters. It has also been impressed upon all Ministries/Departments of Govt. of India to strictly adhere to and properly implement the prescribed policies, rules, orders etc. so that litigation is reduced to a minimum.

[Translation]

Development by Voluntary Organisations

7039. SHRI RAM PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether any action plan is under consideration of the Government to remove the various problems and

difficulties being faced by the private voluntary organisations in carrying out the development and welfare work effectively and smoothly in the light of increasing importance and role of private sector in liberalisation and development of the country;

(b) if so, the details of the plan;

(c) whether the Government propose to amend the provisions for getting the Government assistance; and

(d) if so, the details of the provisions?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) : (a) and (b). An Action Plan for a collaborative relationship between voluntary organisations and Government was evolved at the joint meeting of the voluntary organisations and Secretaries to the Government of India in the various social sector Ministries held on 7th and 8th March, 1994. The Action Plan provides for a Joint Machinery to be set up consisting of select voluntary organisations with experience in the field of actual implementation of programmes in the social development sector including those with particular reference to eradication of poverty, Secretaries of the Government of India directly concerned with development programmes and Planning Commission for dissemination of information, sorting out the working difficulties between voluntary organisations and the Government at the various levels and evolve an appropriate model of cooperation. Accordingly, the Joint Machinery under the Chairmanship of Deputy Chairman, Planning Commission has been set up in September, 1994. The Joint Machinery held its first meeting on 2nd December, 1994 and it is expected that this forum would go a long way in building up a strong partnership between voluntary organisations and the Government.

(c) and (d). Voluntary Organisations are funded projects in the areas of rural development through Council for Advancement of People's Action and Rural Technology (CAPART), CAPART provides financial assistance to voluntary organisations registered under the Societies Registration Act, 1860 or under the corresponding State Act, as a Trust registered under the India Trusts Act, 1882 or the Charitable and Religious Trusts Act, 1920. While considering the proposals, following aspects are examined :-

(i) The voluntary organisations should have acquired a minimum of three years' Rural Development experience after registration.

(ii) The voluntary organisation as far as possible, should have a broad-based Managing Committee.

(iii) Ordinarily a voluntary organisation which is new to CAPART is considered for one small project at a time. Only after satisfactory